(iv) foreign brand names shall not be allowed to be used on domestic

Written Answers

- (v) efforts shall be made to increase export potential and the actual export performance of the project which will include export of soft drink also.
- (b) and (c) Certain alleged violations of the terms and conditions of Letter of Intent/Foreign Collaboration approval granted to the company have been brought to the notice of the Government which are being considered consultation with the concerned Departments/Ministries including Ministry of Law, Justice and Company Affairs and Office of the Director General, Foreign Trade, Ministry of Commerce.

Resumption of soft drink coca cola in the country

1034. DR. ABRAR AHMED: SHRI JAGIR SINGH DARD:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether Government has finally cleared the proposal for resumption of soft drink Coca Cola in the country with effect from the year 1993; and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING (SHRI GIRIDHAR INDUSTRIES MANGO): (a) and (b) Government have approved a joint venture proposal of M/s. JMRPCO Ltd. on 21-1-1952. IMRPCO Ltd. is a company incorporated at Hong Kong in which 60% share-holding in NRI equity and 40% shareholding is of M/s. Coca Cola South Asia Holdings INC, a wholly owned subsidiary of Coca Cola, USA. In this joint venture company, M/s. JMRPCO Ltd., M/s. Britannia Industries Ltd. and Maharashtra State Govt. Agency will hold 66%, 24% and 10% of the equity respectively. The Company has informed that they have taken certain steps to implement the project.

Fruit and vegetable based industries by **NRIs**

to Questions

1035. SHRI AJIT P. K. JOGI: CHOWDHRY HARI SINGH:

Will the Minister of FOOD PROCES-SING INDUSTRIES be pleased to state:

- whether the Central Government have received, any proposals from the Non-resident Indians to set up fruits and vegetable based industries in the country;
- (b) if so, what are the details thereof, State/Union Territory-wise?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GO-MANGO): (a) and (b) As per available information, three applications received from NRIs for setting up Fruit and Vegetable based industries in the country have been approved. The details are as under :-

- 1. Shri Ramnik Modi, U.K. (NRI): Letter of Permission under 100% Export Oriented Undertakings' Scheme was granted on 28-1-1992 for setting up of a unit in the State of Gujarat for the manufacture of Pickles and Food Spices.
- 2. Shri Padam K. Khanna, US.A. (NRI) : permission Automatic for foreign collaboration as per the new Industrial Policy, 1991 has been granted for setting up of a Food Processing Unit in the State of Andhra Pradesh, in April, 1992.
- 3. Shri H. N. Solanki, U.K. (NRI): Letter of Permission under EPZ Scheme granted on 20-7-1992 for setting up of a 100% Export Oriented Unit in Cochin Export Promotion Zone, Cochin (Kerala) for the manufacture of Processed Vegetables.

Sitting up of a National Marine Fishery Board

1036. SHRI AJIT P. K. JOGI: Will the Minister of FOOD PROCESSING IN-DUSTRIES be pleased to state:

- (a) whether Government have any proposal to set up a National Marine Fishery
- (b) if so, what are the main objectives thereof;